

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 14728-JK (LD) of 2024

DATED: - 19 - 08 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 19.08.2024

No:-LAW-OIC/8/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department, this is with reference to his
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Jm

Reyaz Ali Bhat
19.08.24

Annexure to the Government Order No.14728 -JK (LD) of 2024 dated 19.08.2024

S. No.	Case Title	Designation
1	Gulzar Ahmad Wani V/s U.T of J&K & others in OA No. 182/2024	Ms. Syed Sleet Shah, JKPS Dy. S.p Hqrs Srinagar
2	FIR No. 01/2024 offence u/s 363/376 IPC and section 4, 8 of POCSO Act titled UT of J&K through P/S Rainawari Srinagar V/S ABC(CICL) (name withheld) S/o Ab. Rashid Mir.	Sh. Mir Imtiyaz, SDPO Khanyar
3	TA No. 61/2021/2020 titled Ms Shakti Devi Vs State now UT of J&K and ORs	Shri Nasir Ahmad Shah DySP Personnel PHQ J&K
4	WPC No. --/2024 titled <oha,,ad Abass Lone Vs Union of India and Ors	Sh Murtaza Ahmad DYSP PID NO. EXK 952273 of CID CI Kashmir
5	WPC No. 1689/2024 CMP No. 547/2024 titled Rubeena Begu, Vs UT of J&K and Ors	Shri Sarfaraz Bashir SDPO Sopore JKP 125839
6	WPC No. 1353/2023 titled Muneera & Ors Vs UT of J&K and Ors	Shri Sarfaraz Bashir SDPO Sopore JKP 125839
7	OWP No. 774/2017 titled Saima Amin and ORs Vs UT of J&K and Ors	Shri Sarfaraz Bashir SDPO Sopore JKP 125839
8	FIR No. 46/2020 U/s 302,201,34 RPC of P/s Mahore reasi titled UT of J&k Vs Altaf Hussain	Shri Waqar Younis JKPS SDPO Mahore
9	CP No. 81/2024 in OA NO. 82/2020 titled Balbir Singh Vs UT of J&K and ORs	Shri Pankaj Soodan, DySP Hqrs Poonch
10	OA NO. 607/2024 titled Mainka Kumari Vs UT of J&K and ORs	Shri Sajad Ahmad DySP DAR Kishtwar
11	HCP No. 85/2024 titled Gagandeep Singh Vs UT of J&K and Ors	Sh Mudasir Hussain SDPO Domana Jammu
12	CPOWP No. 780/2015 in OWP No. 248/2013 titled Ghulam Mohammad Shah Vs R.K Goyal and Ors	Shri Zahid Ahmad Lone DySP Building PHQ
13	CRM M NO. 214/2024 titled Anis Ahmad Choudhary Vs UT of J&K and Ors FIR No. 10/2018 P/s VOK Now ACB	Sh Fayaz Ahmad Shalbf Chief Prosecuting Officer ACB Baramulla
14	CRM No. 265/2024 titled Pushap Kumar Tickoo and Ors FIR NO. 14/2019 PS VOK Now ACB	Sh Fayaz Ahmad Shalbf Chief Prosecuting Officer ACB Baramulla

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